

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
RAJYA SABHA
QUESTION NO 27.11.2009
ANSWERED ON
CORRUPTION CASES AGAINST OFFICIALS OF AICTE .

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Dr. Gyan Prakash Pilania

Will the Minister of COALCOALHUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether a case of corruption under Section 120-B of IPC and Sections 7 and 8 of Prevention of Corruption (PC) Act, 1988 has been registered against officials of AICTE;
- (b) if so, the details of the charges;
- (c) whether there is lot of corruption in AICTE ;
- (d) the number of complaints received so far against its officials and their stage of processing/enquiry; and
- (e) the steps Government has taken to stop this rot?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) to (e): Yes, Sir. As on date 30 complaints have been received against officials of AICTE. Some cases have been referred to CBI. The CBI has registered various cases against Prof.R.A.Yadav, Ex-Chairman, AICTE, Prof. H.C.Rai, Ex-Adviser, AICTE and Others. The CBI inquiry is underway. AICTE have been asked to submit a report in some complaints. The Government has taken the following steps to enhance transparency in the working of the Council: -

- (i) Steps have been taken to introduce e-governance system in the AICTE.
- (ii) The approval process handbook is being modified to remove the inconsistencies and the scope for different interpretations.
- (iii) The Appellate Committees have been strengthened with people of the level of Vice-Chancellors (current and former).